

**HIGH COURT OF JHARKHAND, RANCHI**

**NOTIFICATION**

**The 04<sup>th</sup> February, 2016**

No. 34 A : The District & Additional Sessions Judges named in Column No.2 are transferred and posted at the places as mentioned in Column No.3 of the table given below:-

Sl. No	Name of the Officers with designation and present place of posting	Posted on transfer as
1	2	3
1.	Sri Raj Nandan Rai, District & Additional Sessions Judge-cum-Spl. Judge, ACB, Chaibasa	District & Additional Sessions Judge, Chatra
2.	Sri Bal Krishan Tiwari, District & Additional Sessions Judge, Chatra	Additional Judicial Commissioner, Ranchi
3.	Sri Girijesh Kumar Dubey, District & Additional Sessions Judge, Daltonganj	District & Additional Sessions Judge, Garhwa
4.	Sri Vishwa Nath Shukla, District & Additional Sessions Judge, Daltonganj	Additional Judicial Commissioner, Ranchi
5.	Sri Sanjay Kumar No.1, District & Additional Sessions Judge, Daltonganj	District & Additional Sessions Judge, Dhanbad
6.	Sri Devendra Kumar Pathak, District & Additional Sessions Judge, Dhanbad	District & Additional Sessions Judge, Daltonganj
7.	Sri Banshi Dhar Tiwari, District & Additional Sessions Judge, Godda	District & Additional Sessions Judge, Gumla
8.	Sri Pankaj Kumar No. II, District & Additional Sessions Judge, Godda	District & Additional Sessions Judge, Daltonganj
9.	Sri Umesha Nand Mishra, District & Additional Sessions Judge, Gumla	District & Additional Sessions Judge, Latehar
10.	Sri Peeyush Kumar, District & Additional Sessions Judge, Jamshedpur	District & Additional Sessions Judge, Dhanbad
11.	Sri Kumar Dinesh, District & Additional Sessions Judge, Latehar	District & Additional Sessions Judge, Dhanbad
12.	Sri Ranjeet Kumar, District & Additional Sessions Judge, Lohardaga	District & Additional Sessions Judge, Bokaro
13.	Sri Krishna Kumar, J.C.-cum-Spl. Judge, FTC for offences against women, Ranchi	District & Additional Sessions Judge, Deoghar
14.	Sri Girish Chandra Sinha, District & Additional Sessions Judge, Saraikela	District & Additional Sessions Judge, Daltonganj
15.	Sri Vijay Kumar No. III, District & Additional Sessions Judge, Saraikela	District & Additional Sessions Judge, Deoghar
16.	Sri Mahesh Chander Verma, District & Additional Sessions Judge, Deoghar	Additional Judicial Commissioner, Ranchi
17.	Sri Ashutosh Dubey, District & Additional Sessions Judge-cum-Spl. Judge, ACB, Dumka	Additional Judicial Commissioner, Ranchi
18.	Sri Rizwan Ahmad, District & Additional Sessions Judge-cum-Spl. Judge, ACB, Hazaribagh	District & Additional Sessions Judge, Dumka
19.	Sri Rakesh Kumar Singh, District & Additional Sessions Judge, Hazaribagh	District & Additional Sessions Judge, Daltonganj
20.	Sri Shiv Pal Singh, District & Additional Sessions Judge, Hazaribagh	Additional Judicial Commissioner, Ranchi
21.	Sri Pradeep Kumar, District & Additional Sessions Judge, Chatra	Additional Judicial Commissioner, Ranchi

By order of the Court,

**Sd/-Anil Kumar Choudhary**  
Registrar General

  
04.02.16

Memo. No. .... /Apptt.

Dated Ranchi, the 04<sup>th</sup> February, 2016

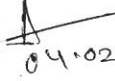
Copy forwarded to the Central Project Co-ordinator, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in e-Gazette.

Sd/-Anil Kumar Choudhary  
Registrar General

Memo. No. 1302 /Apptt.  
XIX(11)-01/2012

Dated Ranchi, the 04<sup>th</sup> February, 2016

Copy forwarded to the Principal Secretary to the Government, Department of Personnel, Administrative Reforms & Rajbhasha, Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Accountant General (A&E), Jharkhand, Doranda, Ranchi / the Registrar (Vigilance) I/c, O/o the Registrar (Administration), the Registrar (Establishment), the Central Project Co-ordinator, e-Courts Project, the Secretary to Hon'ble the Chief Justice, the PPS I/c to Hon'ble the Chief Justice, / the Deputy Registrar (Protocol)..... High Court of Jharkhand, Ranchi / All the Principal District & Sessions Judges of the State of Jharkhand including Judicial Commissioner, Ranchi for information & needful and the Officers concerned with a direction to join their new assignment on or before 01<sup>st</sup> April, 2016.

  
04.02.16  
Registrar General

**HIGH COURT OF JHARKHAND, RANCHI**

**NOTIFICATION**

**THE 04<sup>TH</sup> FEBRUARY, 2016**

No 35 A: The Officers named in Column No.2 are transferred and/ posted as Civil Judge (Senior Division) in the Judgeships to be stationed ordinarily at places as mentioned in Column No.3 of the table given below:-

Sl. No	Name of the officers with designation and present place of posting (with Judgeship / Department).	a) Designation at the new station. b) Place where the officer is to be ordinarily stationed at. c) Name of the Judgeship in which appointed on transfer.
1	2	3
1.	Sri Taufique Ahmad, Civil Judge (Senior Division)-cum-Secretary, DLSA, Chatra	a) Civil Judge (Senior Division) b) Rajmahal c) Sahebganj
2.	Sri Rajesh Srivastava, Civil Judge (Senior Division)-I-cum-ACJM, Rajmahal	a) Civil Judge (Senior Division) b) Ramgarh c) Ramgarh
3.	Sri Shyam Nandan Tiwari, Civil Judge (Sr. Dn.)-cum-Secretary, DLSA, Koderma	a) Civil Judge (Senior Division) b) Ranchi c) Ranchi
4.	Sri Vishal Srivastava, Civil Judge (Sr. Dn.)-cum-JM-cum-Secretary, DLSA, Chaibasa	a) Civil Judge (Senior Division) b) Koderma c) Koderma
5.	Sri Shwaymbhu, Civil Judge (Senior Division), Giridih	a) Civil Judge (Senior Division) b) Ranchi c) Ranchi

By order of the Court,

Sd/- Anil Kumar Choudhary  
Registrar General

Memo No. \_\_\_\_\_ / Apptt.

dated Ranchi, the \_\_\_\_\_

Copy forwarded to the Central Project Co-ordinator, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in e-Gazette.

Sd/- Anil Kumar Choudhary  
Registrar General

Memo No. \_\_\_\_\_ / Apptt.,

dated Ranchi, the \_\_\_\_\_

Copy forwarded to the Judicial Commissioner, Ranchi / the Principal District & Sessions Judges, Chatra, Sahebganj, Ramgarh, Koderma, Chaibasa and Giridih for communication to the Officer concerned with a direction to join their new assignment on or before 01<sup>st</sup> April, 2016.

(The representations of Sri Shyam Nandan Tiwari, Civil Judge (Senior Division)-cum-Secretary, DLSA, Koderma, Sri Rajesh Srivastava, Civil Judge (Senior Division)-I-cum-ACJM, Rajmahal are allowed and accordingly they are not entitled to get transfer allowance including disturbance / displacement allowance).

Sd/- Anil Kumar Choudhary  
Registrar General

Memo No. 1305 / Apptt.,

dated Ranchi, the 04.02.16

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasa, Govt. of Jharkhand, Ranchi / the Principal Secretary, Law (Judicial) Department, Govt. of Jharkhand, Ranchi/ the Accountant General (A&E), Jharkhand, Ranchi/ the Registrar (Vigilance) I/c / O/o the Registrar(Administration) / the Registrar (Establishment) / the Central Project Co-ordinator, e-Courts Project and I/c NIC Cell (with a direction to upload the same in the website of the Court) / the Secretary to Hon'ble the Chief Justice/ the PPS I/c to Hon'ble the Chief Justice .....High Court of Jharkhand, Ranchi for information and needful.

04.02.16  
Registrar General

**HIGH COURT OF JHARKHAND, RANCHI**

**NOTIFICATION**

**The 4<sup>th</sup> FEBRUARY, 2016**

No. 36 A: The Judicial officers named in Column no. 02 are transferred/ posted as Judicial Magistrate at the places mentioned against their names given in Column no. 03 of the table below.

Further, in exercise of powers conferred under Sub-section 3 of Section 11 of the Code of Criminal Procedure 1973 (Act 2 of 1974), the Court has been pleased to confer the powers of Judicial Magistrate 1<sup>st</sup> class upon the Judicial Officers named in Column no. 02 to be exercised at their respective places of new posting, shown in Column no. 03 of the table :-

Sl. No.	Name of the officer with designation and present place of posting	New place of posting on transfer
01.	02.	03.
01	Sri Daya Ram, Civil Judge (Junior Division), Dhanbad	Jamshedpur
02	Sri Binay Kumar Lal, Civil Judge (Junior Division), Dhanbad	Jamshedpur
03	Sri Sanjay Singh Yadav, SDJM, Giridih	Fakur
04	Sri Koushik Mishra, SDJM, Latehar	Gumla
05.	Sri Soumendra Nath Sikdar, SDJM, Lohardaga	Sahibganj
06.	Sri Shankar Kumar Maharaj, Civil Judge (Jr. Dn.)-cum-Judge Incharge, Lohardaga	Giridih

Further, the concerned Principal District and Sessions Judges are hereby directed to use their own discretionary powers in distributing judicial works amongst aforesaid officers.

By Order of the Court,  
Sd/- Anil Kumar Choudhary  
Registrar General

Memo No. \_\_\_\_\_/Apptt Dated Ranchi the February, 2016

Copy forwarded to the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in the e-Gazette.

Sd/- Anil Kumar Choudhary  
Registrar General

Memo No. 1307/Apptt. Dated Ranchi the 4<sup>th</sup> February, 2016

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Accountant General (A&E), G.E. 5, Doranda, Ranchi / the O/o Registrar General/ the Registrar (Vigilance) / the Registrar (Administration) /c/ the Registrar (Establishment) / Secretary to Hon'ble the Chief Justice / I/c P.P.S. to the Hon'ble the Chief Justice / I/c NIC Cell .....of High Court of Jharkhand, Ranchi / the concerned Principal District & Sessions Judges for information and (communication to the Officers concerned to join their new assignment on or before 1<sup>st</sup> April, 2016)

( ) – For concerned PDJs

  
04.02.16  
Registrar General



# HIGH COURT OF JHARKHAND

## NOTIFICATION

THE 4<sup>th</sup> FEBRUARY, 2016

No. 37 A: The Judicial officers named in Column no. 02 are transferred/ posted as Civil Judge (Junior Division), permanent Court in the Judgeship and station mentioned in Column no. 03 of the table given below.

As mentioned in Column no. 04, the officers concerned are also vested with the powers conferred under sub-section (2) of Section 19 of the Bengal, Agra and Assam Civil Courts Act, 1887 (Act XII of 1887) as amended by the Bengal, Agra and Assam Civil Courts (Jharkhand Amendment) Act, 2002 to try, under the ordinary procedure, the original suits of pecuniary and territorial jurisdiction.

As further mentioned in Column no. 04, the officers concerned are also vested with the powers of a Judge of the Court of Small Causes for the trial of suits cognizable by such a Court with the necessary pecuniary and territorial jurisdiction.

The powers vested in Column no. 04 should not, however, be exercised by the officers concerned unless the same is published in the Jharkhand Gazette or in the District Gazette.

Sl. No.	Name of the officer with designation and present place of posting	a) Designation at the Station b) Place where the officer is to be ordinarily stationed at c) Name of the Judgeship in which posted	Special power with which the officer is vested at the station/new station. a) Under Bengal, Agra & Assam Civil Courts Act (under ordinary procedure) b) Under the Provincial small cause Court's Act, 1887.
01	02	03	04
1.	Sri Prafulla Kumar, SDJM, Gumla	(a) Civil Judge (Junior Division) (b) Daltonganj (c) Daltonganj	(a) Rs. 1,00,000/- within the local limits of Daltonganj Munsifi (b) S.C.C. powers of Rs.1,000/- within the local limits of Daltonganj Munsifi
2.	Sri Avinash Kumar Dubey, JM-cum-Judge Incharge, Jamshedpur	(a) Civil Judge (Junior Division) (b) Dhanbad (c) Dhanbad	(a) Rs. 1,00,000/- within the local limits of Dhanbad Munsifi (b) S.C.C. powers of Rs.1,000/- within the local limits of Dhanbad Munsifi
3.	Sri Chaudhary Ahsan Moiz, SDJM, Jamtara	(a) Civil Judge (Junior Division) (b) Lohardaga (c) Lohardaga	(a) Rs. 1,00,000/- within the local limits of Lohardaga Munsifi (b) S.C.C. powers of Rs.1,000/- within the local limits of Lohardaga Munsifi
4.	Sri Sailendra Kumar, Law Officer, Law (J) Deptt., Ranchi (Services recalled from the State Government)	(a) Civil Judge (Junior Division) (b) Dhanbad (c) Dhanbad	(a) Rs. 1,00,000/- within the local limits of Dhanbad Munsifi (b) S.C.C. powers of Rs.1,000/- within the local limits of Dhanbad Munsifi

By order of the Court,

Sd/- Anil Kumar Choudhary

Registrar General

February, 2016

Memo No. \_\_\_\_\_ /Apptt

Dated Ranchi the \_\_\_\_\_

Copy forwarded to the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand Ranchi with a request to take necessary steps for publishing it in the e-Gazette.

Sd/- Anil Kumar Choudhary  
Registrar General

Memo No. 1309 /Apptt. \_\_\_\_\_ Dated Ranchi the 4<sup>th</sup> February, 2016

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Accountant General (A&E), G.E. 5, Doranda, Ranchi / the O/o Registrar General the Registrar (Vigilance) /c/ the Registrar (Administration) /c/ the Registrar (Establishment) / the /c P.P.S. to the Honble the Chief Justice / the CPC I & /c NIC Cell .....of High Court of Jharkhand, Ranchi / the concerned Principal District & Sessions Judges for information and (communication to the Officers concerned to join their new assignment on or before 1<sup>st</sup> April, 2016)

( ) - For concerned PDJs & Pr. Sec. Law Judicial Department.

04-02-16  
Registrar General

# HIGH COURT OF JHARKHAND, RANCHI

## NOTIFICATION

The 4<sup>th</sup> February, 2016

No. 38 A: The Judicial officers named in Column no. 02 are transferred/posted as Judicial Magistrate at the places mentioned against their names given in Column no. 03 of the table below;

Also in exercise of powers conferred under sub-section (3) of Section 11 of the Code of Criminal Procedure, 1973 (Act 2 of 1974), the Court has been pleased to confer the powers of Judicial Magistrate 1<sup>st</sup> class, with immediate effect, upon the Judicial officers named in Column no. 2 for the Districts mentioned against their names, given in Column no. 3 of the table below;

Further, in exercise of powers conferred under sub-section 3 (a) of Section 12 of the said Criminal Procedure Code, these officers are also designated as Sub-divisional Judicial Magistrates, with immediate effect, for the Subdivision noted against their respective names in "(c)" of Column no. 3 of the said table.

Sl. No.	Name of the officer with designation and present place of posting	(a) Station transferred/posted to (b) Name of the Judgeship (c) Name of the Sub-division
1.	2.	3.
01.	Sri Sanjeev Jha, SDJM-cum-Judge Incharge, Bermo at Tenughat	(a) Hazaribagh (b) Hazaribagh (c) Hazaribagh
02.	Sri Braj Kishore Pandey No. 2, Civil Judge (junior Division), Daltonganj	(a) Gumla (b) Gumla (c) Gumla
03.	Sri Piyush Srivastava, JM-cum-Judge Incharge-cum Civil judge (Junior Division)-cum-PM, JJ Board, Gumla	(a) Latehar (b) Latehar (c) Latehar
04.	Sri Rakesh kumar, SDJM-cum-Judge Incharge, Hazaribagh	(a) Bermo at Tenughat (b) Bokaro (c) Bermo
05.	Sri Nirupam Kumar, Judicial Magistrate-cum-P.M., J.J. Board, Jamshedpur	(a) Lohardaga (b) Lohardaga (c) Lohardaga
06.	Sri Durgesh Chandra Awasthi, SDJM, Pakur	(a) Saraikela (b) Saraikela (c) Saraikela
07.	Sri Abhas Verma, JM-cum-Judge Incharge-cum-PM, JJ Board, Sahebganj	(a) Jamtara (b) Jamtara (c) Jamtara

By order of the Court,  
Sd/- Anil Kumar Choudhary  
Registrar General

Memo No. 1310 /Apptt Dated Ranchi the

4<sup>th</sup> February, 2016

Copy forwarded to the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in the e-Gazette.

  
Registrar General